

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

REGN. NO. O.A. 475/87.

DATE OF DECISION: 8th Sept., 1992

Shri Dilip Padhye.

... Petitioner.

Versus

U.P.S.C. & anr.

... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

... None.

For the Respondents.

... None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

This case stands fully covered by the judgement of the Tribunal rendered in O.A. 206/89 between Shri Alok Kumar & Ors. Vs. Union of India & Ors., decided on 20.8.1990 which in turn was affirmed by the judgement of the Supreme Court in 1991(2) Scale 565 between Mohan Kumar Sinhania & Ors. Vs. Union of India & Ors. Though none appeared for either parties, as the matter stands concluded by the judgement of the highest court, this petition has to be dismissed. We order accordingly.

SRD  
080992

*Dilip Padhye*  
( I.K. RASGOTRA )  
MEMBER(A)

*Malimath*  
( V.S. MALIMATH )  
CHAIRMAN